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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 149/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017**

Name of the Company:



Bank of Baroda

V/s.

Varia Engineering Work Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|----------------------------------|--------------------|--------------------------------------|---|
| 1. | Sahil M. Shah | Advocate | Financial Creditor (Applicant) |  |
| 2. | Animesh Bisht | Advocate | Financial Creditor (Applicant) |  |
| | Abhishek Mukherjee | Advocate | | |
| | For Cyril Amarchand Mangaldas | | | |

ORDER

Learned Advocate Mr. Animesh Bisht with Learned Advocate Mr. Sahil Shah with Learned Advocate Mr. Abhishek Mukherjee present for Operational Creditor/Petitioner. None present for Respondent.

Proof of dispatch of application on Respondent filed.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

Respondent shall file its objections, if any, serving copy in advance to other side.

List the matter on 16.11.2017 for objections of Respondent and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 06th day of November, 2017.